

ACTION TAKEN REPORT OF JOINT COMMITTEE
CONSTITUTED AS PER THE ORDER OF THE HON'BLE
NGT (SZ), CHENNAI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO 164 of 2017 (SZ)

Thiru.M.Dhamotharan

:
Vs
:

Applicant(s)

The Secretary to Government,
E&F Department, Government of
Tamil Nadu & 5 others

Respondent(s)

**BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL**

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.164 OF 2017 (SZ)

In the matter of:

Thiru.M.Dhamotharan

:
Vs
:

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ACTION TAKEN REPORT OF JOINT COMMITTEE SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN THE MATTER OF ORIGINAL APPLICATION NO. 164 OF 2017 (SZ), M. DHAMOTHARAN Vs THE SECRETARY TO GOVERNMENT, ENVIRONMENT & FOREST DEPARTMENT, GOVERNMENT OF TAMILANDU, AS PER ORDER DATED 16thFEBRUARY, 2021

1. Background

In the matter of Original application No. 164 of 2017, Thiru. D.Dhamocharan Vs The Secretary to Government, E&F Department, Government of Tamil Nadu, Chennai and 5 others has passed an order dated 13/12/2019 to constitute a committee comprising of the following members namely District Collector, Tiruppur, Senior Scientist/representative of regional office of CPCB, Tamil Nadu State Pollution Control Board, Commissioner, Tiruppur Municipal Corporation, Senior Engineer of Public Works Department (PWD) Water Treatment Organisation, one scientist from NEERI and Indian Institute of Technology (IIT) Chennai.

In compliance to Hon'ble NGT order, Tamilnadu Pollution Control Board constituted the committee. The Committee has carried out the field visit to the area in question which is a subject matter in O.A. No 164 of 2017 during February 04th& 05th, 2020 and already detailed report of the committee was filed before Hon'ble NGT.

The Hon'ble NGT heard the case on 23.11.2020 and passed an order that “

4. It is seen from the report that though ETPs & CETPs in the area are functioning but it is not to its optimal level. That shows that the effluents from the industrial estates are not being fully diverted to the ETPs and CETPs for the purpose of treatment. Further, it is seen from the report that there are certain gaps found regarding the salt actually recovered by the CETP and stock/disposal shown by them. The housekeeping of these treatment plants are also not in proper condition and that will have to be improved. Further, it will be seen from the report that Nallaru Odai and the Baby canal and also some portion of the Nanjarayan Lake showed untreated sewage being discharged and also the water

contains some heavy metals which according to the committee was due to discharge of domestic and untreated sewage and also the possibility of industrial effluents being discharged into the baby canal and odai which ultimately reaches the lake.

5. It is also seen from the report that STP has been constructed by the Public Works Department (PWD) to improve the water quality of the lake. But, it was not made functional and due to the non-functioning of the STP, machineries are being rusted and require large scale maintenance. Since the STP is not made functional, sewage collected from that area is being discharged into the odai without treatment which reaches the lake. In spite of finding that there are violations, they have not taken any steps to assess environmental compensation and also for violation of the Solid Waste Management Rules, 2016 as has been directed by the Principal Bench of National Green Tribunal in O.A. No.606 of 2018 and other similar matters of this nature.

6. So under such circumstances, we feel that the committee can be directed to come with a further report rectifying the above aspects and also direct the concerned departments to whom directions have been given by the committee for improving the situation to come with an action plan for implementing those recommendations so as to make the Nanjarayan Lake free from pollution.

7. The committee is also directed to give further suggestions regarding the methods by which the quality of the water in the river can be improved further so as to make it potable.

8. The Revenue Department is also directed to submit a detailed report regarding the extent of the Nallaru Odai and the lake and if there is any encroachment to the same, what are all the steps taken by them to

remove the encroachment so as to make the Nallaru Odai to carry the storm water in rainy season which act as a inlet of excess storm water into the lake. If there is no possibility of removing the encroachment for any reason, then what are all the alternative methods by which the sewage as well as the storm water can be diverted from the available Nallaru Odai after proper treatment into the lake.

In compliance to Hon'ble NGT. The Committee met on January 05, 2021 and reviewed status of measures taken to improve the water quality of Nanjarayan Lake. During the meeting the representatives of the PWD, Tirupur City Municipal Corporation and TNPCB are directed to submit the individual action taken report as directed by the NGT. On the same day site inspection was carried out by the committee members to visualise the measures taken to prevent the pollution Nallaru Odai. Due to delay in receiving action plan of respective department the committee requested Hon'ble NGT to permit some more time submission of the report. The Hon'ble NGT heard the case on 16.02 .2021 and passed an order (**Annexure -1**) that;

".....Para 8.Further, this Tribunal has directed the committee also to suggest the methods by which the quality of the water in the lake and storm water drain can be improved further so as to make it potable. The revenue department was also directed to file a detailed report regarding the extent of the Nallaru Odai and the lake and if there is any encroachment to the same, what are all the steps taken by them to remove the encroachment so as to make the Nallaru Odai to carry the storm water in rainy season which acts as a inlet of excess storm water into the lake. If there is no possibility of removing the encroachment for any reason (this may not be an excuse for not removing unauthorized encroachment), then what are all the alternative methods by which the sewage as well as the storm water can be diverted from the available Nallaru Odai after proper treatment into the lake".

"Para 9. Except the Public Works Department (PWD), others have not filed any report as directed".

“Para 10. So under such circumstances, we direct the committee, Tamil Nadu Pollution Control Board, local bodies and respective departments to come with a detailed action taken report on the basis of the directions given earlier by this Tribunal”.

“Para 11. The Chief Secretary, State of Tamil Nadu as well as the Principal Secretaries of Municipal Administration and Public Works Department and Irrigation are also directed to look into the issue and then submit independent reports as to what is the nature of steps taken from their side to implement the direction of this Tribunal so as to make the lake pollution and encroachment free”.

“Para 12. The above mentioned authorities are directed to submit their respective reports to this Tribunal on or before 24.03.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules”

2. Status of Action taken to improve the water quality of Nallaru Odai and Nanjarayan Lake;

In Compliance to above mentioned order of NGT, the committee reviewed the following w.r.t suggestions of Committee to improve the Water Quality;

(a) Rejuvenation of Nallaru Odai : Action taken by Tiruppur City Municipal Corporation.

The Tiruppur City Municipal Corporation has been accorded with administrative approval for providing underground sewerage system to uncovered areas of Tiruppur city Municipal Corporation at a cost of Rs. 525.92 Cr. The project has been taken up under AMRUT 2017-20 programmes with financial assistance from Asian Development Bank. The project has been divided into 4 packages and agencies for execution of the works have been fixed. Necessary agreement has also been executed with the contractors. Out of 4 packages, package 1,2 and 3 relates to establishment of sewage collection system and package 4 covers Sewage Treatment Plants (STP) of capacity 20 MLD and 36 MLD. The Tiruppur Corporation authority has informed that the collection system works are already started and the

works are expected to be completed by June 2023. ***The detailed project report prepared by Tiruppur City Municipal Corporation on above mentioned activities is attached as (Annexure-2).***

(b) Operation of STP Constructed by PWD to Improve the water Quality of Lake:

PWD has informed that they have sent a new proposal to the government for maintenance of the sewage treatment plant and requested time of two more months to get the maintenance fund from the government for operating the STP.

(c) Rejuvenation of Nanjarayan Lake : Action taken by The Public Works Department (PWD)

The Public Works Department and Water Resources Department have already submitted a report signed on 15.02.2021 before Hon'ble NGT. Further The Public Works Department have collected samples from Nanjarayan lake in co-ordination with National Environmental Engineering Research Institute, Chennai and the results are awaited .It was informed by the PWD that based on the results further necessary actions will be planned accordingly.

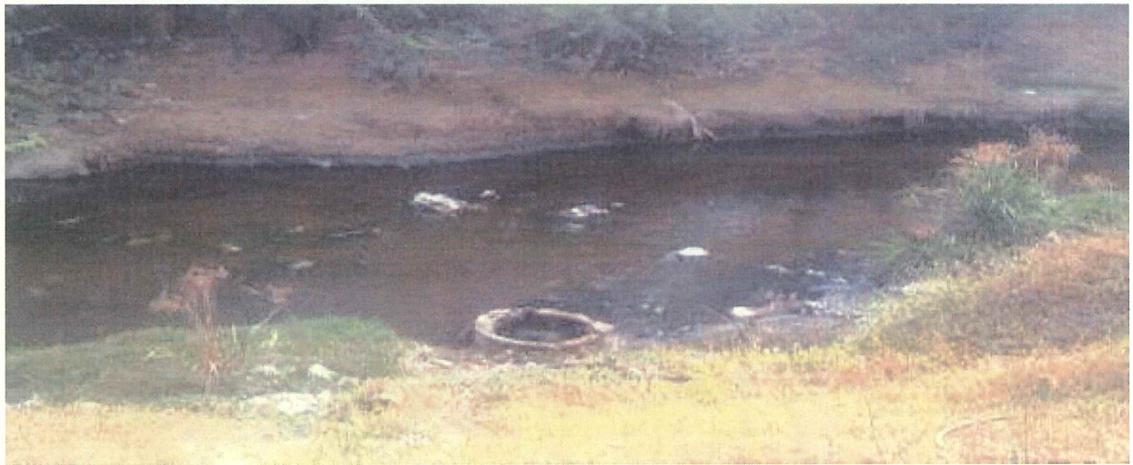
(d) Monitoring of CETP and Their Member units: Action taken report of Tamil Nadu Pollution Control Board.

As per the suggestions of joint committee 2 CETPs namely M/s. Angeripalayam CETP LTD., and M/s. Park CETP PVT LTD taken following measures under the supervision of Tamil Nadu Pollution Control Board;

- i. Measures taken by Angeripalayam CETP:** As per the suggestions of the committee, CETP has taken the following actions to monitor the water quality in Nallaru Odai.
 - **Installation of online TDS monitoring station:** Angeripalayam CETP has installed online TDS monitoring station-3 Nos in the Nallaru Odai, one at the downstream of Park CETP member units and another at downstream of Angeripalayam CETP and its member units. Also one online TDS monitoring station installed in the storm water drain inside the premises of Angeripalayam CETP (Refer Photo Below)



Online TDS Monitoring Station in Nallaru Odai in the Downstream of Park CETP member units



Online TDS Monitoring Station in Nallaru Odai—in the Downstream of Angeripalayam CETP & its Member units

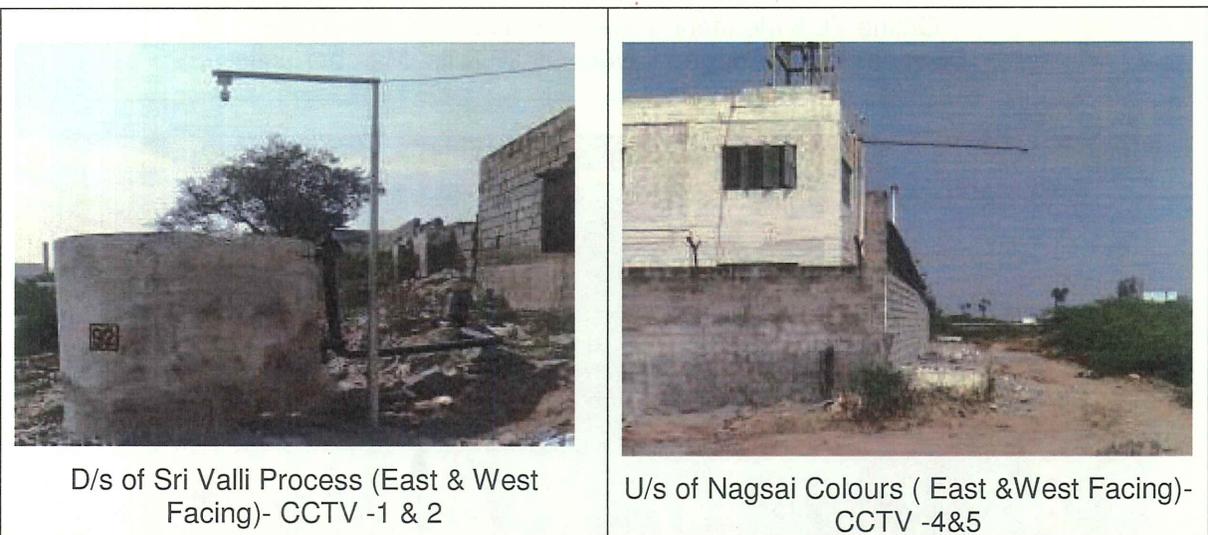


Online TDS Monitoring Station in Storm Water drain inside the Angeripalayam CETP premises

➤ **Installation of Surveillance CCTV camera.**

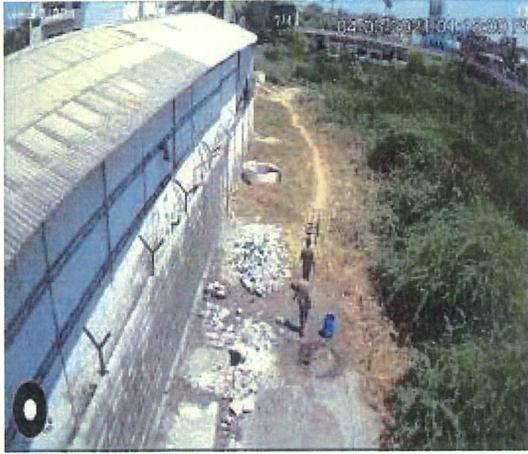
Angeripalayam CETP has installed 6nos of surveillance CCTV cameras to monitor the pipe line and manhole for leakages if any in six following locations:

SL.No	CCTV Location Number	Installed Location of the CCTV
1	3- CCTV	D/s of Sri Valli Process (East Facing)
2	4- CCTV	D/s of Sri Valli Process (West Facing)
3	10- CCTV	U/s of Welcome Dyers (West facing)
4	11- CCTV	U/s of Nagsai Colours (West Facing)
5	12- CCTV	U/s of Nagsai Colours (East Facing)
6	13- CCTV	Angeripalayam CETP Aeration Tank (West Facing)



D/s of Sri Valli Process (East & West Facing)- CCTV -1 & 2

U/s of Nagsai Colours (East &West Facing)- CCTV -4&5



CCTV camera view collected from Nagsai Colours (East view)



CCTV camera view collected from Nagsai Colours (West view)



CCTV camera view collected from Sri Valli Process (East view)



CCTV camera view collected from Sri Valli Process (West view)

- **Regular Daily monitoring of the Effluent Collection to Manhole and pipe line conveyance system:** The Angeripalayam CETP has engaged 23 persons for monitoring the effluent manholes and pipeline conveyance system located in the Nallaru Odai round the clock. The system is being practiced on daily basis and records being maintained.

Further, the CETP is monitoring the member units effluent flow by comparing both the Electro Magnetic Flow Meter readings located in the individual member unit premises and in the CETP premises so as to avoid any difference and to ensure 100% effluent pumped from member units reaches the CETP without leakages/overflow .

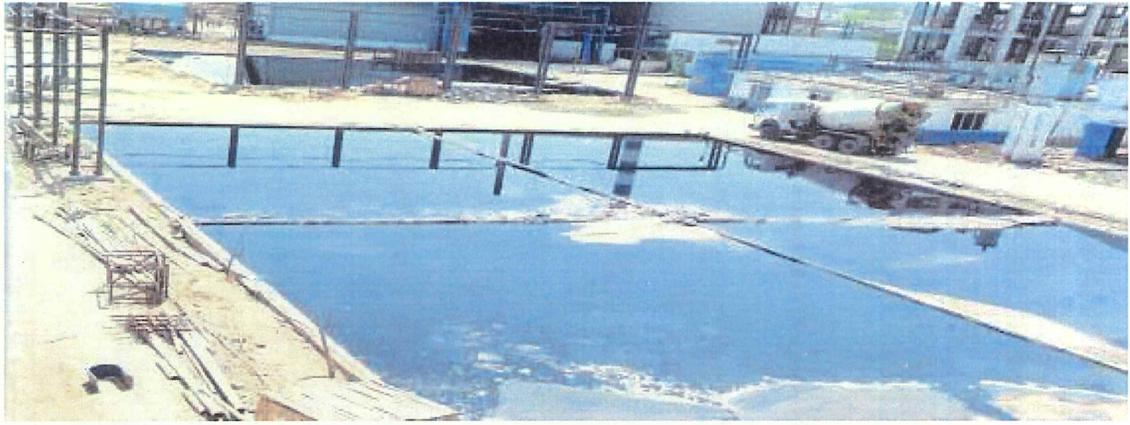
Proper time schedule is being maintained by the CETP with a SCADA system for pumping of effluent from member units with allotted time to the pipeline conveyance system so as to avoid overflow in manholes.

Regular and Periodical maintenance for the cleaning and revamping works are carried out to avoid the leakages, blockages and overflow in the effluent collection and conveyance system.

The effluent conveyance manholes are cleaned / Jet cleaned on weekly basis as per the requirement.

➤ **The following Improvement works are carried out inside the premises of Angeripalayam CETP.**

- The CETP has provided online monitoring system (pH, EC, TDS) in the Storm Water drain located within the CETP premises.
- The CETP has removed the solar evaporation pans area of 1884 Sq.M as per the instructions of committee and the details of the same are as mentioned below:
 - a) The CETP has removed the salt from these solar evaporation pans which was noticed by the committee during earlier inspection and the same is stored safely under covered shed.
 - b) The CETP has converted the solar evaporation pans area I part of 466.sq.M as chemical sludge storage shed.
 - c) The CETP has converted the solar evaporation pans area II part of 466.sq.M as Bio sludge storage shed.
 - d) The CETP has converted the solar evaporation pans area III part of 466.sq.M as Multiple Effect Evaporator -III Clean In Place Drain tank
 - e) Balance 486 Sq.m area of solar evaporation pan is utilized as bio sludge drying yard with polycarbonate roofing (Construction under progress).



Before Dismantling of Solar Evaporation Pans



After Dismantling of Solar Evaporation Pans used for Bio Sludge drying



Previous Solar Evaporation Pan area utilized for MEE CIP drain tank



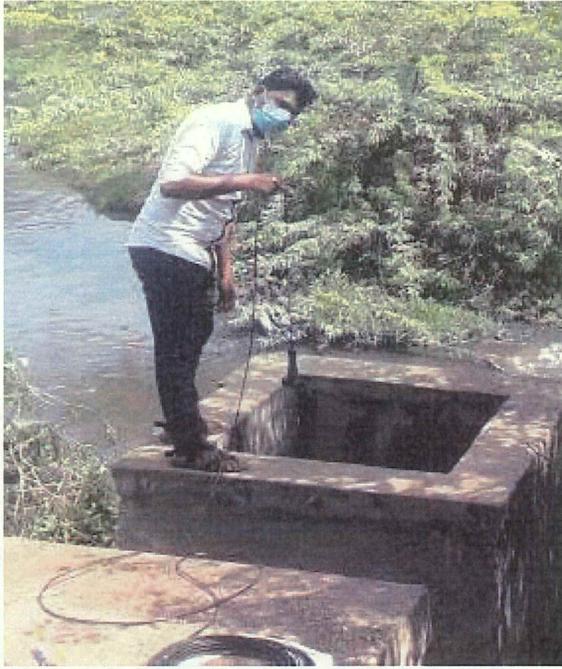
Bio Sludge drying shed to be covered with polycarbonate sheet

- ii. **Measures taken by Park CETP:** As per the Suggestions of the joint committee, M/s Park CETP has taken the following actions to monitor the water quality in Nallaru Odai.

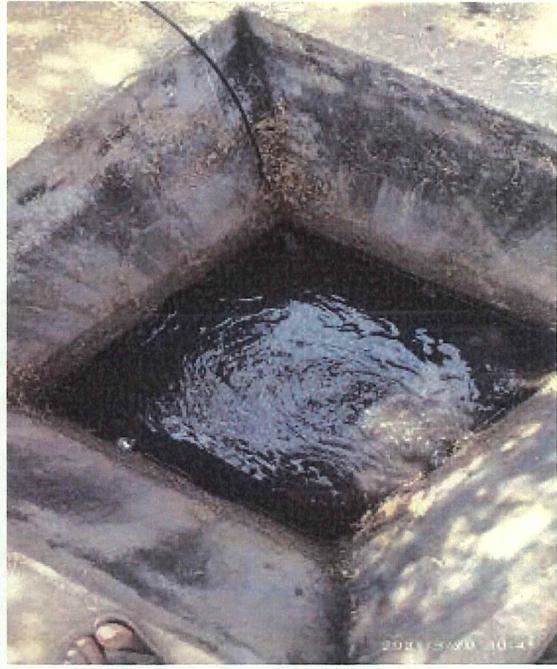
There are 4 number of member units in park CETP. The CETP has only pressurized pipeline for conveyance of effluent, hence there is no manhole for effluent conveyance system.

- ❖ **Installation of online TDS:** Park CETP has installed online TDS monitoring station in Nallaru Odai in the upstream of Park CETP member units.

Sl. No	Reference Number	Location of Online TDS meter
1	1- TDS	1. TDS Meter (U/s of Karthikai Textile Mills)
2	2- TDS	2-TDS Meter -D/s of Park Members (Poomparai Bridge)



Online TDS Monitoring Station in Nallaru Odai in the Upstream of Member units of Park CETP View -I



Online TDS Monitoring Station in Nallaru Odai in the Upstream of Member units of Park CETP View-II

- ❖ **Installation of CCTV camera:** Seven Surveillance CCTV (Closed Circuit Tele Vision) cameras were provided to monitor the river for any unauthorized / illegal discharge if any.

The Surveillance CCTV Camera were installed following locations to focus Nallaru Odai,

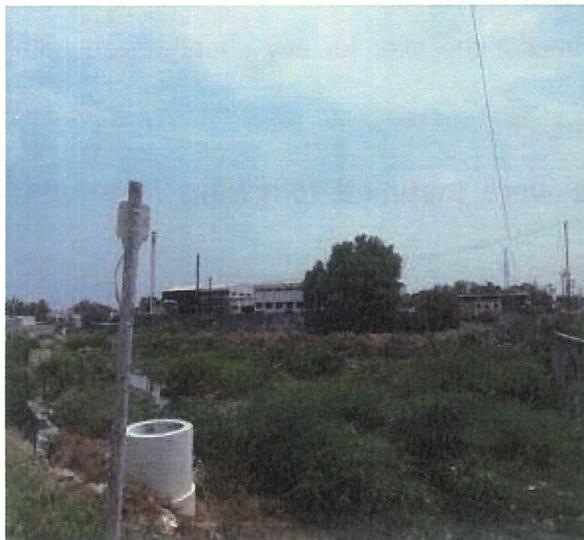
- Upstream of Member unit of Park CETP -Karthikai Textile Mills -1 No.
- In front of Entrance gate of Karthikai Textile Mills -1 No.
- Angeripalayam Road Bridge in the eastern side -1 No.
- SVP Knit Processors Southern side compound wall -1 No.
- SVP Knit Processors compound wall (Near Diesel Generator room)-2 Nos. (one facing East and the other facing West)
- End of SVP knit Processors Compound wall – 1 No.



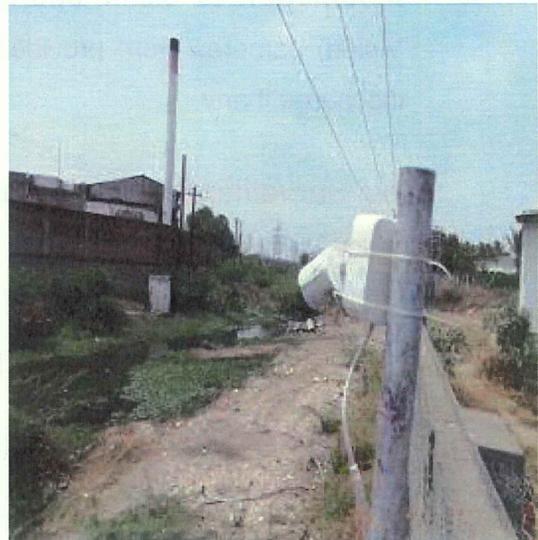
Upstream of Karthikai Textile Mills (East facing)
CCTV No: 1



Downstream of Karthikai Textile Mills
(East facing) CCTV No: 2



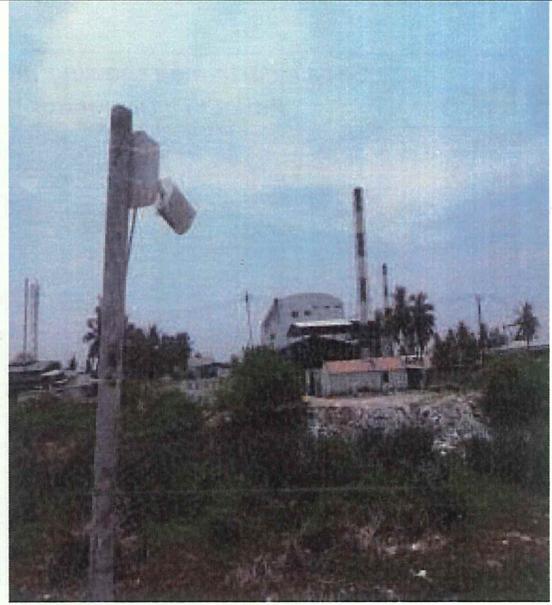
Downstream of Angeripalayam Bridge (East facing)
CCTV No: 3



Upstream of SVP Knit Processors (South facing)
CCTV No: 4



Downstream of SVP Knit Processors (East facing) CCTV No: 5



Downstream of SVP Knit Processors (West facing) CCTV No: 6

In the downstream of Park CETP an online TDS meter was already provided by Angeripalayam CETP. This is common for both CETPs. This point is downstream and boundary of Park CETP and its member units.

Park CETP management had made arrangement for monitoring the effluent pipeline conveyance system located in the Nallaru Odai round the clock. The system is being practiced on daily basis and records being maintained.

Further, the CETP is monitoring the member units effluent flow by comparing both the Electro Magnetic Flow Meter readings located in the individual member unit premises and in the CETP premises so as to avoid any difference and to ensure 100% effluent pumped from member units reaches the CETP without leakages/overflow .

Proper time schedule is being maintained by the CETP for pumping of effluent from each of their member units with allotted time to the pipeline conveyance system.

Regular and Periodical maintenance for the cleaning and revamping works are carried out to avoid the leakages and blockages in the effluent conveyance system.

Google earth map showing the locations of CCTV fixed by Angeripalayam CETP and Park CETP to monitor the manholes and pile lines along Nallaru Odai



Sl. No	Reference Number	Land mark for Location of CCTV in Nallaru odai
1	1- CCTV	U/s of KarthikaiTextile Mills (East Facing)
2	2- CCTV	D/s of KarthikaiTextile Mills (East Facing)
3	3- CCTV	D/s of Sri Valli Process (East Facing)
4	4- CCTV	D/s of Sri Valli Process (West Facing)
5	5- CCTV	D/s of Angeripalayam Bridge (East Facing)
6	6- CCTV	U/s of SVP Knit process (South Facing)
7	7- CCTV	D/s of SVP Knit process (East Facing)
8	8- CCTV	D/s of SVP Knit process (West Facing)
9	9- CCTV	D/s of SVP Knit process boiler shed (East Facing)
10	10- CCTV	U/s of Welcome Dyers (West facing)
11	11- CCTV	U/s of Nagsai Colours (West Facing)
12	12- CCTV	U/s of Nagsai Colours (East Facing)
13	13- CCTV	Angeripalayam CETP Aeration Tank (West Facing)

Google earth map showing the locations of Online TDS Meter fixed by Angeripalayam CETP and Park CETP to monitor the TDS in Nallaru Odai



Sl. No	Reference Number	Land mark Location of Online TDS meter
1	1- TDS	TDS Meter (U/s of Karthikai Textile Mills)
2	2- TDS	TDS Meter - D/s of Park Member units (Poomparai Bridge)
3	3- TDS	TDS Meter - in D/s of Angeripalayam CETP
4	4- TDS	TDS Meter - in Storm Drain of Angeripalayam CETP

Recent Paper articles on improvement of water quality of Nanjarayan Lake:

The actions being taken from the concerned departments for the continuous improvement of the lake. Recent articles in the Dinamalar news paper dailies is indicating the quality of water in the Nanjarayan Lake is getting improved day by day. It was known from the newspaper dailies that the exotic birds from other countries are coming to Nanjarayan Lake for their reproduction. The public has also requested for upgrading the lake as bird sanctuary as the detail of birds visiting the lake has already been documented. (Photos attached).

In one of the article it was learnt that rare bird Gadwall (Karuval vathu) has visited the Nanjarayan Lake recently (Photos attached).

நஞ்சராயன் குளத்துக்கு புதுசா வந்த கருவால் வாத்து

திருப்பூர், பிப். 21-
கர்நாடகா மற்றும்
தெலுங்கானா மாநிலங்
களில் காணப்படும் கரு
வால் வாத்து, முதன்
முறையாக திருப்பூருக்கு
வலசை வந்துள்ளதாக,
பறவை ஆராய்ச்சியாளர்
கள் மகிழ்ச்சி தெரிவித்
துள்ளனர்.

திருப்பூர் அருகேயுள்ள
நஞ்சராயன்குளம், 420 ஏக்
கர் பரப்பளவு கொண்டது.
நல்லாற்றில் வரும் கழிவு
நீரும், மழைநீரும் சுத்திக
ரிப்பு செய்து நஞ்சராயன்
குளத்தில் தேக்கப்படு
கிறது. குளம் அமைந்துள்ள
பகுதியில், மக்கள் நடமாட்
டம் குறைவு என்பதாலும்,
முட்டிதர் சூழ்ந்துள்ளதா
லும், வெளிநாட்டு பறவை
கள் ஏராளமானவை இங்கு
வலசை வருகின்றன.

பறவைகள் ஆராய்ச்சியா
ளர்கள் நஞ்சராயன் குளத்தில்
முகாமிட்டு, இதனை ஆவ



■ நஞ்சராயன் குளத்தில், காணப்படும் கருவால் வாத்து.

ணமாக்கி வருகின்றனர்.
கடந்த வார ஆய்வில், இது
வரை திருப்பூர்பக்கம் வராத,
கருவால் வாத்துகளும் இந்
தாண்டு திருப்பூரில் முகா
மிட்டுள்ளதாக இயற்கை
ஆர்வலர்கள் மகிழ்ச்சி தெரி
வித்துள்ளனர்.

திருப்பூர் இயற்கை கழக
தலைவர் ரவீந்திரன் கூறிய
தாவது:

கேரளா, கர்நாடகா,
தெலுங்கானா, ஆந்திர
மாநிலங்களில் காணப்
படும் கருவால் வாத்துக்
கள், முதன்முறையாக
திருப்பூர் நஞ்சராயன் குளத்

தில் காணப்படுகிறது.

கடந்த வாரத்தில் மட்
டும், 15 வகையான பற
வைகள் பதிவாகியுள்ளன.
தட்டைவாயன், நீலச்சி
றகி, பொரி மண்கொத்தி,
மண்கொத்தி, சதுப்புமண்
கொத்தி, பேதை உள்ளான்,
கிளுவை, நடுத்தர நீர்கா
கம், சிறிய நீர்காகம், புள்ளி
மூக்குவாத்து, கூழைக்
கிடா, மஞ்சள் மூக்கு
நாரை, மஞ்சள் குறுகு,
நீலகண்ட சோலைப்பாடி
பறவைகள் இருப்பதை
பதிவு செய்துள்ளோம்.
இவ்வாறு, அவர் கூறினார்.



ஊத்துக்குளிக்கு வருகை தந்த ஐரோப்பா வாத்துக்கள்

ஊத்துக்குளி பகுதியில் உள்ள நஞ்சராயன் குளத்திற்கு
ஐரோப்பா மற்றும் தெற்கு ஆசிய நாடுகளில்
காணப்படும் சிவப்பு தாரா வாத்துக்கள் தற்போது
அப்பகுதிகளில் மிக குளிர் சூழ்நிலை நிலவுவதால் மிக
வெப்ப நாடான இந்தியாவிற்கு வருகை தந்துள்ளதாக
அறிதிலும் அரிதாக இந்த பறவைகள் தற்போது
ஊத்துக்குளி அருகே உள்ள நஞ்சராயன் குளத்திற்கு
வந்துள்ளது குறிப்பிடத்தக்கது.



• திருப்பூர் நஞ்சராயன் குளம் (ஸ்பல் படம்).

வனத்துறை வசம் நஞ்சராயன் குளம்? தன்னார்வலர்கள் தீவிர முயற்சி

திருப்பூர் அடுத்த நஞ்சராயன் குளத்தில், அரிய வகை பறவைகளினங்கள், வலகை வந்துதலை, அவற்றை பாதுகாக்க, வனத்துறையால் கண்காணிப்பு தீவிரப்படுத்தப்பட உள்ளது.

திருப்பூர் அடுத்த, 4-5 ஏக்கர் பரப்பில் நஞ்சராயன் குளம் அமைந்துள்ளது. இங்கு, பறவைகள் வசிக்க ஏற்ற சூழல், உணவு, நீர் இருப்பு உள்ளிட்டவை தீவிரப்படுகின்றன. இதனால், ஆண்டு நேரமும், அக், அதன் மார்ச் வரை, ஏராளமான பறவைகளினங்கள் ஐரோப்பா, ஆசியா கண்டம் மற்றும் இமயமலை மலையில் இருந்து, வலகை வந்துவந்தன. 150 வகையான அரிய பறவைகள் வந்து செல்வது, ஆய்வில் உறுதி செய்யப்பட்டது. இதனால், பறவைகளை பாதுகாக்க, வனத்துறையினர் மற்றும் தன்னார்வ அமைப்பினர் வலகை, பறவை வடிக்கை மேற்கொள்ளப்பட்டு வருகிறது.

திருப்பூர், இயற்கை கழக தலைவர் சிந்தியா கூறினார்.

பொதுமணி நுறை கட்டுப்பாட்டில் நஞ்சராயன் குளம் உள்ளது. இங்கு, அதிகப்படியான பறவைகளினங்கள், வலகை வந்துதலை, தனத்தை பாதுகாக்க முயற்சி மேற்கொள்ளப்படுகிறது. தற்போது பறவைகளின் இனப்பெருக்க காலம் என்பதால், அவைகளை பாதுகாக்கவும், மேல் கண்டம் பரப்பினைத் தடுக்கவும், வனத்துறையால் கண்காணிப்பு நடக்கடி. அவை கண்டம் உள்ளது. குளத்தில், மீன் பிடிக்கப்படுவதை தடுக்கவும் நடவடிக்கை எடுக்கப்பட உள்ளது. அடுத்தநேரம், இது குளத்தை வனத்துறை கட்டுப்பாட்டில் கொண்டுவர, பொதுமணிக் குறைந்தவைகளை செயல்படுத்த கடிதம் அனுப்பியுள்ளோம்.

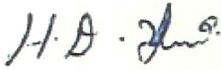
இவ்வாறு, அவர் கூறினார்.

From other article, it was known that 150 rare bird species from other countries are visiting the lake regularly for their reproduction (Photos attached) which **indicates the improvement of water quality due to stoppage of entry of industrial effluent into Nallaru Odai.**

3. Conclusion of committee :

- a. The Tiruppur Municipal Corporation has taken up project to install Under Ground Drainage system to uncovered area and to install STPs.
- b. The STP constructed by PWD near to Nanjarayan Lake is found non functional and also found no progress made to operate.
- c. PWD has taken steps for assessment of quantity and quality accumulated silt of lake with National Environmental Engineering Research Institute, however no steps have been taken to delineate the water tank area, construction of bund, fencing to protect the water body from human inception etc.,
- d. Two CETPS are taken measures as per the suggestion of the committee, however close monitoring is required to ensure illegal discharge of any effluent from conveyance line and from the premises of these two CETPs.

Signature of Committee Members



(H.D. Varalaxmi)
Sc.E/AD, CPCB, Regional
Directorate(South),
Bangalore.



(Dr. S. Mathava Kumar)
Associate Professor, Department
of Civil Engineering IIT Madras.



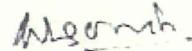
(Dr. T. Rajesh)
Scientist, CSIR-National
Environmental Engineering
Research Institute, Chennai.



(Er. V. Damodharan),
Executive Engineer, PWD,
Lower Bhavani Basin
Division, Erode.



(K. Sivakumar) Commissioner,
Tiruppur Corporation, Tiruppur.



(Er. A. Shanmugam)
then District Environmental
Engineer, TNPCB, Tiruppur
South.



(Er. K. Senthil Vinayagam)
then District Environmental
Engineer, TNPCB, Tiruppur
North.



(Dr. K. Vijayakarthekeyan)
District Collector,
Tiruppur

Annexure – 1

Item No.8:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.164 of 2017 (SZ)

(Through Video Conference)

IN THE MATTER OF:

M. Dhamotharan
S/o. Marappan
3/38, Gate Thottam, Mannarai,
Tiruppur – 641 607.

...Applicant(s)

Versus

The Secretary to Government,
Environment & Forest Department,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai and Ors.

...Respondent(s)

Date of hearing: 16.02.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Mr. Sai Sathya Jith.

For Respondent(s):

Dr. V.R. Thirunarayanan for R1, R2, R4 & R5.
Mr. C. Kasirajan through
Ms. Kothai Muthu Meenal for R3.
Mr. P. Srinivas through
Mr. N.K. Ponraj for R6.

[1]

ORDER

1. As per order dated 23.11.2020, this Tribunal had considered the recommendations of the committee which is extracted in Para 3 of the order and then passed the following order:-

4. It is seen from the report that though EIPs & CETPs in the area are functioning but it is not to its optimal level. That shows that the effluents from the industrial estates are not being fully diverted to the EIPs and CETPs for the purpose of treatment. Further, it is seen from the report that there are certain gaps found regarding the silt actually recovered by the CETP and stock/disposal shown by them. The housekeeping of these treatment plants are also not in proper condition and that will have to be improved. Further, it will be seen from the report that Nallaru Odai and the Baby canal and also some portion of the Nanjarayan Lake showed untreated sewage being discharged and also the water contains some heavy metals which according to the committee was due to discharge of domestic and untreated sewage and also the possibility of industrial effluents being discharged into the baby canal and odai which ultimately reaches the lake.

5. It is also seen from the report that STP has been constructed by the Public Works Department (PWD) to improve the water quality of the lake. But, it was not made functional and due to the non functioning of the STP, machineries are being rusted and requires large scale maintenance. Since the STP is not made functional, sewage collected from that area is being discharged into the odai without treatment which reaches the lake. In spite of finding that there are violations, they have not taken any steps to assess environmental compensation and also for violation of the Solid Waste Management Rules, 2016 as has been directed by the Principal Bench of National Green Tribunal in O.A. No.606 of 2018 and other similar matters of this nature.

6. So under such circumstances, we feel that the committee can be directed to come with a further report rectifying the above aspects and also direct the concerned departments to whom directions have been given by the committee for improving the situation to come with an action plan for implementing those recommendations so as to make the Nanjarayan Lake free from pollution.

[2]

7. The committee is also directed to give further suggestions regarding the methods by which the quality of the water in the river can be improved further so as to make it potable.

8. The Revenue Department is also directed to submit a detailed report regarding the extent of the Nallaru Odai and the lake and if there is any encroachment to the same, what are all the steps taken by them to remove the encroachment so as to make the Nallaru Odai to carry the storm water in rainy season which act as a inlet of excess storm water into the lake. If there is no possibility of removing the encroachment for any reason, then what are all the alternative methods by which the sewage as well as the storm water can be diverted from the available Nallaru Odai after proper treatment into the lake.

9. The Public Works Department (PWD) is also directed to come with a proper action plan on the basis of the insufficiency of service pointed out on their part in protecting the water bodies as well as making the SIP operational which has been constructed but left unattended thereafter. The committee as well as the concerned department mentioned in the report and also in the order are directed to submit a further report as well as action taken for implementation of the recommendations made by the committee to improve the conditions of the Nanjarayan Lake on or before 30.01.2020 by e-filing.

10. The Registry is directed to communicate this order to the members of the committee as well as to the official respondents so as to enable them to comply with the direction.

11. The Registry is also directed to communicate this order to the Chief Secretary, State of Tamil Nadu and the Principal Secretaries of Municipal Administration and Public Works Department (PWD) and Irrigation so as to enable them to provide necessary assistance for the purpose of implementing the recommendations of the committee by providing necessary logistic and fund for this purpose and also for making SIP functional at the earliest.

12. In the meantime, if the applicant wants to file any objection to the report, he is also at liberty to file the same and also serve the copy of the objection to the committee members so that they can consider the same while submitting the further report as directed by this Tribunal."

2. Thereafter, the matter was posted to 20.01.2021 for consideration of further report and also independent reports to be filed by the concerned departments and on 20.01.2021, it was adjourned to today by notification.
3. When the matter came up for hearing today through Video Conference, Mr. Sai Sathya Jith represented the applicant. Dr. V.R. Thirumarayanan represented respondents 1, 2, 4 & 5, Mr. C. Kasirajan through Ms. Kothai Muthu Meenal represented 3rd respondent and Mr. P. Srinivas through Mr. N.K. Ponraj represented 6th respondent.
4. We have received a reply filed by the Public Works Department and Water Resources Department signed on 15.02.2021 and received on 16.02.2021 which reads as follows:-

Reply by Public Works Department/Water Resources Department

Executive Engineer, Lower Bhavani Basin Division, Erode-2.

The above case posted for consideration of the report of the Joint Committee constituted by this Tribunal with observation and recommendations pertaining to the above division is as follows:

Operation of STP constructed by PWD to improve the water quality of the lake.

To direct the PWD to take immediate steps for revamping of STP without any further delay.

To Operate STP continuously and efficiently to reduce the organic pollutants in the Nallaru Odai and to divert the treated water into lake.

Based on the recommendations of the Joint Committee, the Sewage Treatment Plant is situated in the Nanjarayan Lake due to the lack in provision of maintenance funds the sewage treatment plant could not be operated. Now a requisition letter has been sent regarding handing over of STP to the Tiruppur Municipal Corporation, but the prevailing situation in the Tiruppur Municipal Corporation have again asked the Public Works Department to resent the same proposal along with the proper Government Order from the Municipal Administration Department. The process

regarding the sanction of fund for maintaining the STP from the government is under progress. Hence to get the maintenance fund from the government to operate the STP two more month time is required.

Rejuvenation of Nanjarayan Lake:

To direct the PWD to take up detailed study to assess the quantity and quality of silt accumulated in the Nanjarayan Lake by engaging expert institute. Based on the outcome of the study desilting and rejuvenation of Lake may be taken up.

Based on the recommendations of the Joint Committee, regarding the silt accumulated in the Nanjarayan Lake a letter has been sent to National Environmental Engineering Research Institute, Chennai (NEERI) to assess the quality of the accumulated silt in the lake. NEERI team has planned to inspect the lake on 17.02.2021. Based on the outcome of the results from the NEERI Institute further necessary actions will be planned accordingly.

I submit that this representation can be considered and further time may be granted."

5. It is seen from the report that they have now entrusted the study regarding the rejuvenation of Nanjarayan Lake to the National Environmental Engineering Research Institute (NEERI), Chennai and the NEERI is expected to inspect the lake in question on 17.02.2021 and on the basis of the results, further action will be planned.
6. It may be mentioned here that they did not mention anything about the work to be done for maintaining the STP which is non functional since long time. Even as per order dated 23.11.2020, this Tribunal had directed the Chief Secretary, State of Tamil Nadu and the Principal Secretaries of Municipal Administration and Public Works Department and Irrigation to look into the issue and provide necessary assistance for the purpose of implementing the recommendations of the committee by providing

necessary logistics and fund for this purpose and also for making the STP functional at the earliest.

7. In spite of that, nothing has been mentioned regarding the action taken for making the STP functional, except stating that they require some fund and request has been sent to the Government and for which two more months time is required. The non-functioning of the STP itself is a black mark on the part of the concerned department as now untreated sewage is being discharged into the lake which causes pollution to the lake water.
8. Further, this Tribunal has directed the committee also to suggest the methods by which the quality of the water in the lake and storm water drain can be improved further so as to make it potable. The revenue department was also directed to file a detailed report regarding the extent of the Nallaru Odai and the lake and if there is any encroachment to the same, what are all the steps taken by them to remove the encroachment so as to make the Nallaru Odai to carry the storm water in rainy season which acts as a inlet of excess storm water into the lake. If there is no possibility of removing the encroachment for any reason (this may not be an excuse for not removing unauthorized encroachment), then what are all the alternative methods by which the sewage as well as the storm water can be diverted from the available Nallaru Odai after proper treatment into the lake.

9. Except the Public Works Department (PWD), others have not filed any report as directed.
10. So under such circumstances, we direct the committee, Tamil Nadu Pollution Control Board, local bodies and respective departments to come with a detailed action taken report on the basis of the directions given earlier by this Tribunal.
11. The Chief Secretary, State of Tamil Nadu as well as the Principal Secretaries of Municipal Administration and Public Works Department and Irrigation are also directed to look into the issue and then submit independent reports as to what is the nature of steps taken from their side to implement the direction of this Tribunal so as to make the lake pollution and encroachment free.
12. The above mentioned authorities are directed to submit their respective reports to this Tribunal on or before 24.03.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.
13. The Registry is directed to communicate this order to the members of the committee, official respondents and concerned department and also to the Chief Secretary as well as Principal Secretaries as mentioned above by e-mail immediately so as to enable them to comply with the direction and also for filing respective reports as directed.

14. For consideration of further action taken reports and independent reports
by the concerned department, post on 24.03.2021.

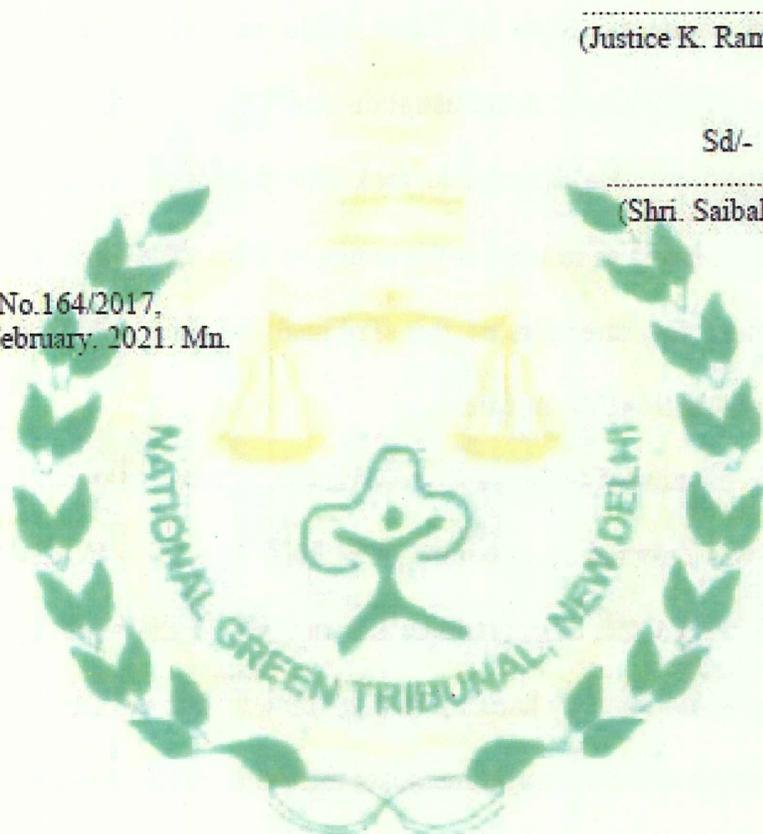
Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.164/2017,
16th February, 2021. Mn.



0699 11/2

TIRUPUR CITY MUNICIPAL CORPORATION

Sub: National Green Tribunal – Southern zone - Chennai –Original application No. 164 of 2017 (SZ) – Pollution to Nanjarayan Lake — Domestic sewage - Tirupur City Municipal Corporation –Remedial measures taken- Reg

Ref: G.O (Ms),No.50 MA&WS (MA2) Dept dated 21.05.2018

Administrative approval has been accorded for providing underground sewerage system to uncovered areas of Tirupur city Municipal Corporation at a cost of Rs. 525.92 Cr.The project has been taken up under AMRUT 2017-20 programme with financial assistance from Asian Development Bank.The project has been divided into 4 packages and agencies for execution of the works have been fixed. Necessary agreement has also been executed with the contractors.Out of 4 packages, package 1,2 and 3 relates to establishment of sewage collection system and package 4 covers Sewage Treatment Plants (STP) of capacity 20 mld and 36 mld.

The proposed collection system under Package 1 covers areas adjacent to the alignment of Nallar River covering the Municipal Corporation ward nos.1,2,3,4,5,6,7,8pt,10pt,11,12pt,14pt,15,16pt,17pt,18,19pt,20pt,21,22pt,26pt,27pt, and 28pt,. The estimated cost for this package 1 is Rs. 246.30 Cr and the agreement value is Rs. 320.22 Cr. The works are awarded to M/S Eco Protection Engineers Private limited, Chennai on 10.7.2020.It is proposed to lay collection system for a length of 216.381 Km with uPVC pipes,33.886km length of DWC pipes and 20.135 km length of CI pipes.11380 manholes are proposed. 14 Nos. of Lift Manholes and 5Nos. sewage pumping stations are proposed. The collected sewage will be pumped to the 36 mld STP proposed at Sarkarperlyapalayam village through 20.86 km length of CI pumping mains.The houses covered under this collection system will be provided with 42008 Nos. of sewage house service connections including commercial connections. The STP is designed with latest SBR technology which is more efficient than conventional system. About 60% works are already completed. The plant is proposed to be completed by Feb 2022. Necessary consent to establish the STP is already obtained from TNPCB.

The collection system works are already started and about 14.715 km length of uPVC pipes laid. Pumping main for a length of 5.889 km is laid. 1184 Manholes are cast and 906 nos. erected. Balance works are under progress. The contract period is 36 months. The works are expected to be completed by June 2023.

Milestones for completion of collection system under package 1 is shown below:

Sl. No	Description of works	Milestones for completion of works					
		1	2	3	4	5	6
		31.01.21	31.07.21	31.01.22	31.07.22	31.01.23	31.07.23
1	Laying of Sewer collection system	20km	80 km	160 km	240 km	270.40k m	Testing and commissioning
2	Construction of Sewage pumping station + Lift Manholes		50% of Civil works	100% of Civil works	50% of EMI works	100% of EMI works	
3	Laying sewer pumping main				10 km	20.83 km	
4	House service connections					42008 Nos.	

A milestone for completion of Sewage Treatment Plant under package 4 is shown below:

1. Construction of civil works (Completion) : 30.04.2021
2. Erection of EMI works : 31.10.2021
3. Commissioning and trial run : 28.02.2022

After commissioning of the STP the discharge of domestic sewage from residential areas along the alignment of the Nallar river will be minimized. There will not be any domestic sewage flow into Nanjarayan lake from Tirupur Corporation Area. After treatment of domestic sewage at 36 STP plant, the treated effluent will be discharged into Noyyal river through odai flowing about 400 m from the plant.

Necessary clearance from PWD department has already been obtained to discharge the treated effluent into Noyyal river.

Tiruppur Corporation has been generated 460MT of Solid wastes and Collected daily 460MT of Solid wastes in both residential and commercial areas. All the garbages and Segreated at source level and, Scientifically disposed. Tiruppur Corporation wastes types are

Wet wastes- 207MT

Dry wastes- 253 MT

All the wet wastes are disposed through

1. 28 Micro Composting Centre.
2. 40 Onsite Composting Centre.
3. One Bio methodization plant.

Dry wastes are separately collected Dry wastes are segregation is Two types.

1. Saleable wastes.
2. Non Saleable wastes, Saleable wastes are sold Local Recycleing vendors, and the Sold amounts are issued to concern cleanliness worker. Non saleable waste disposal at various cement factory and handed over to TNPCB Approved agencies called as Leela Traders.
3. All the Hazardous wastes are Collected and disposed by Incineration.
4. All the Biomedical wastes are handed over to Techno Therm Private Limited Agencies approved by TNPCB.
5. All the C&D wastes are collected and disposed by designated places and reuse any other land filling purpose.
6. So all the wastes are properly collected and scientifically disposed. The Animators and NGO's are engaged to ensure the door to door collection and Segregation. The following NGO's are Involved in solid waste management activities.
 1. Nothing is Waste.
 2. Carbon Dynamix foundation.
 3. JKR Manire products.

Tiruppur Corporation has been engaged following vehicles for primary collection.

1. 513 Battery Operated Vehicles.
2. 93 Mini Autos.
3. 260 Push Carts.

So there is no open littering in Tiruppur Corporation area. In Nallaru river have are advertised Board are fixed as "Litter Free Zone" with warning. CCTV Camera Surveillance arrangements are made nearby Volunteers. So now there is no littering in River Bank side. Identified Vulnerable areas two dust bins are provided. So now River Bank areas are cleanly maintained.

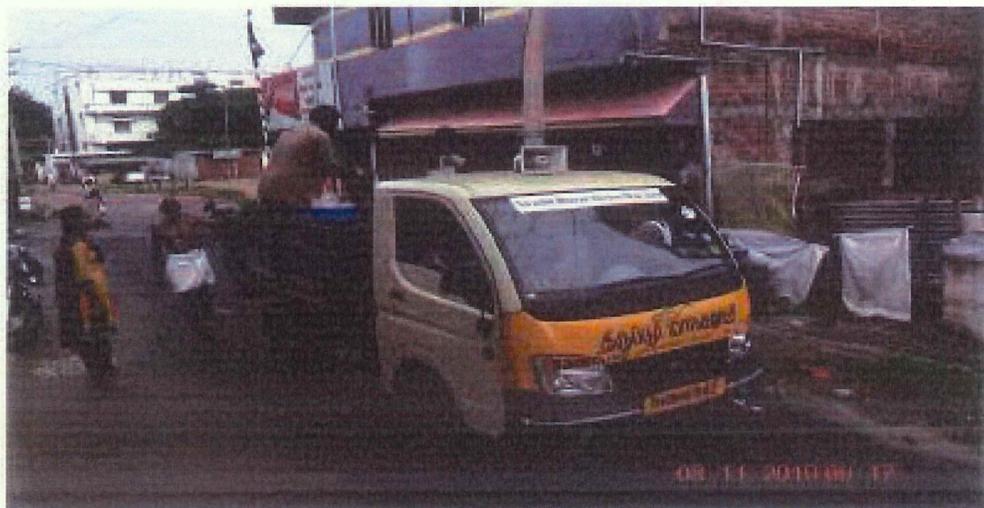
Tiruppur Corporation has published Bylaws for garbage dumping in Water Bodies and open places. Based on that bylaw spot fine also implemented is an offender. All the Corporation River Bank areas are, sincerely watching and maintain neat and Clean without any pollution.

Enclosure: Related Photo Copies.

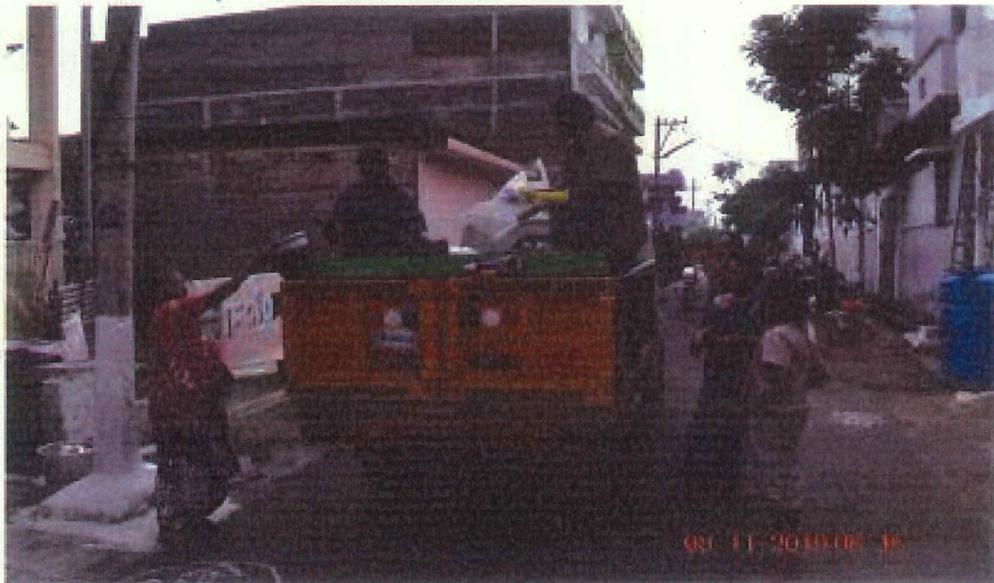
M. Sathish
COMMISSIONER,
Tiruppur City Municipal Corporation.
K. S. S.
18.1.2021.

TIRUPPUR CITY MUNICIPAL CORPORATION

Dry & Wet Waste Collection By Using Four Wheeler Auto



WARD : 11, SAMUNDIPURAM.



WARD 45 : KAMATCHIAMMAN KOLL STREET

TIRUPPUR CITY MUNICIPAL CORPORATION

Awareness Board For Litter Free Zone



WARD : 04, VEN GAMEDU

TIRUPPUR CITY MUNICIPAL CORPORATION

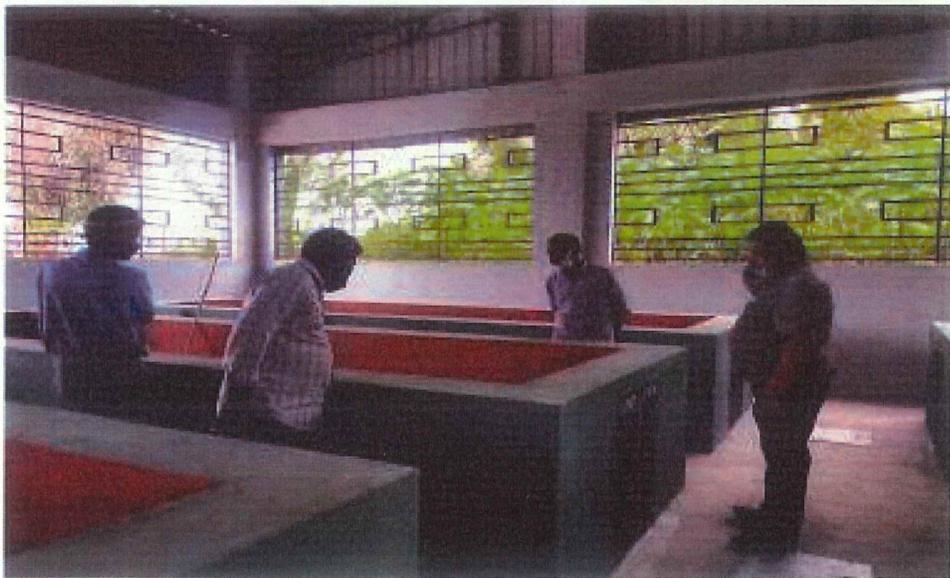
Dry Waste Collection Centre.



WARD : 03, CHETTI PALAYAM.

TIRUPPUR CITY MUNICIPAL CORPORATION

Micro Composting Centre Activities



WARD:02, AATHUPALAYAM.

TIRUPPUR CITY MUNICIPAL CORPORATION

Dry & Wet Waste Collection By Using Battery Operated Vehicle



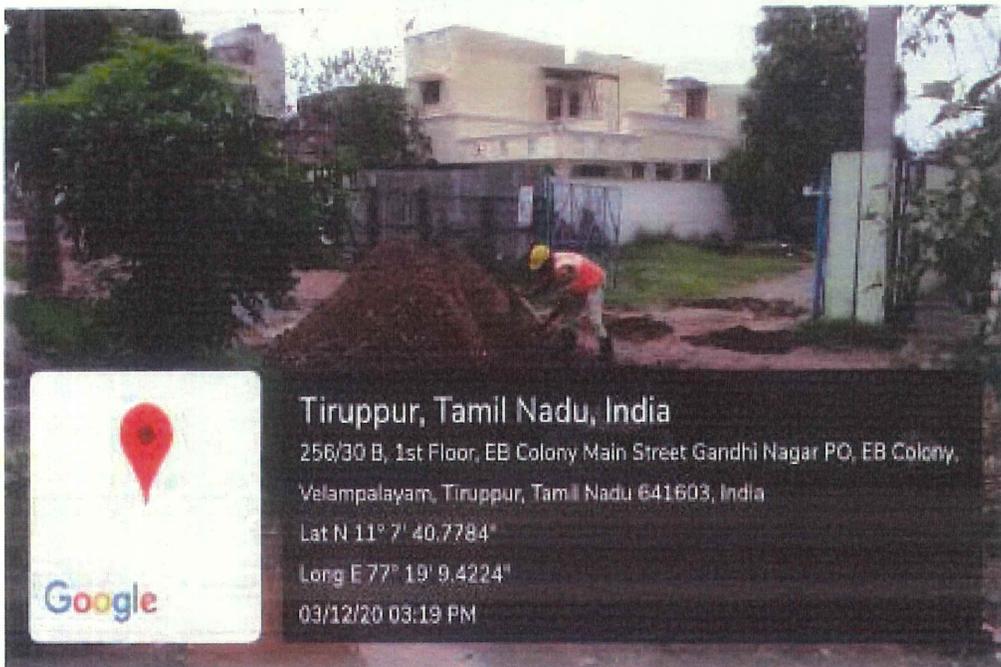
WARD: 04, VENGAMEDU



WARD: 09, KUMARANANDHAPURAM.

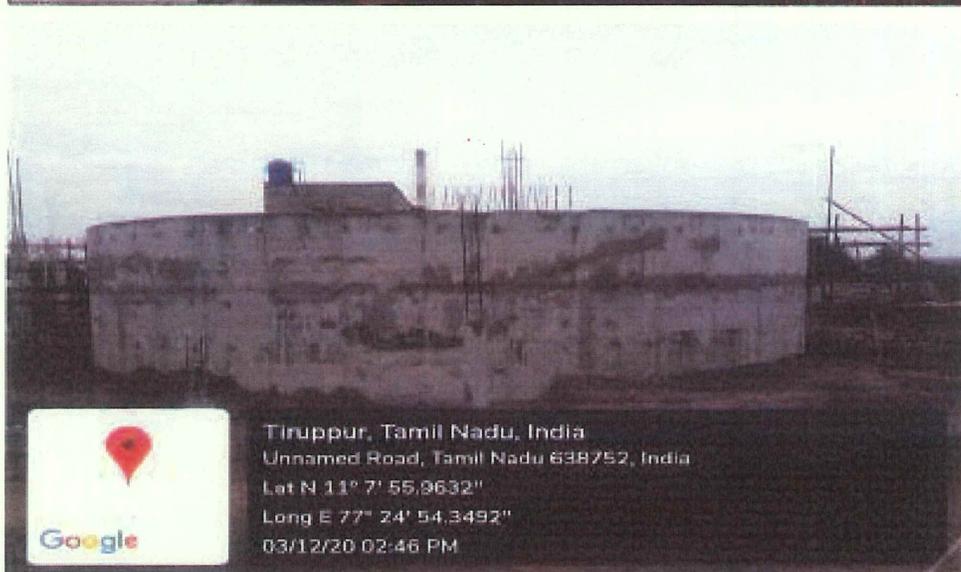
TIRUPPUR CITY MUNICIPAL CORPORATION

Manhole Erection & Collection System laying Works at EB Colony main road



TIRUPPUR CITY MUNICIPAL CORPORATION

Pumping Main 600mm CI-Pipe laying at Uthukulmain road & 36 MLD STP Work



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 164 of 2017(SZ)

Tr.M.Dhamodharan

...Applicant

Versus

The Secretary to Govt.,
E & F Dept., Govt. of Tamil Nadu
And Others

...Respondent

**Action taken report of the Joint
Committee in O.A.No. 164 of 2017 (SZ)**

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 25.03.2021

Date of Hearing: 29.04.2021